

1

ITEM NO.2 COURT NO.1 SECTION PIL(W)
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
I.A.Nos.29 & 30 in Writ Petition(s)(Civil) No(s). 510/2005
MANINDERJIT SINGH BITTA Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)
(for permission to file impleadment and extension of time in
implementing the scheme of HSRP and office report)
Date : 28/03/2016 These applications were called on for hearing
today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

Ms. Satya Siddiqui, Adv.

Mr. Sarfraz Siddiqui, Adv.

Ms. Charu Mathur, Adv.

For Respondent(s)

Mr. Maninder Singh, ASG

Mr. S. Wasim A. Qadri, Adv.

Ms. Sunita Sharma, Adv.

Mr. Ajay Sharma, Adv.

Ms. Gunwant Dara, Adv.

Mr. Zaid Ali, Adv.

Mr. Tamim Qadri, Adv.

Mr. D.S. Mahra, Adv.

(State of Tripura) Mr. Gopal Singh, Adv.

Mr. Rituraj Biswas, Adv.

Ms. Varsha Poddar, Adv.

Mr. S. Udaya Kumar Sagar, Adv.

Mr. Krishna Kumar Singh, Adv.

(Govt. of Delhi) Mr. Chirag M. Shroff, Adv.

Mr. Debashish Rout, Adv.

(State of A.P.) Mr. Guntur Prabhakar, Adv.

Ms. Prerna Singh, Adv.

(State of H.P.) Mr. Suryanarayana Singh, Sr. AAG

Ms. Pragati Neekhara, Adv.

(State of Mr. C.D. Singh, Adv.

Chhattisgarh) Ms. Sakshi Kakkar, Adv.

2

(State of Punjab) Mr. Saurabh Ajay Gupta, Adv.

Mr. Nishant Bishnoi, Adv.

Mr. G. N. Reddy, Adv.

UPON hearing the counsel the Court made the following

O R D E R

List this matter before a Bench of which one of us (Hon'ble
Uday Umesh Lalit, J.) is not a Member.

(Ashok Raj Singh)

(Veena Khera)

Court Master

Court Master